The Gujarat Live-Stock Feed, Poultry Feed and Mineral Mixture (Regulation of Production, Storage, Distribution, Sale and Quality Control) Act, 2026

Act No. 10 of 2026

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Separate paging is given to this part in order that it may be filed as a Separate Compilation.

PART IV

Acts of Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 23rd September, 2026 is hereby published for general information.

K. M. LALA,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 10 OF 2026.

(First published, after having received the assent of the Governor, in the *"Gujarat Government Gazette"*, on the 23rd September, 2026).

AN ACT

to provide the regulation and supervision of the production, storage, distribution, sale and quality control of Live-stock feed, poultry feed and mineral mixture in the State of Gujarat.

It is hereby enacted in the Seventy-seventh Year of the Republic of India as follows: -

CHAPTER I

PRELIMINARY

Short title, extent and commencement.

1. (1) This Act may be called the Gujarat Live-stock Feed, Poultry Feed and Mineral Mixture (Regulation of Production, Storage, Distribution, Sale and Quality Control) Act, 2026.

(2) It extends to the whole of the State of Gujarat.

(3) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Definitions. **2.** In this Act, unless the context otherwise requires, -

(1) "Adulterated feed" in relation to feed stuff and compound feed means, any feed stuff or compound feed which, -

does not conform to the declaration made regarding its nature, substance or quality; or

addition of an impure, cheap or unnecessary ingredient to cheat or cheapen a preparation; or

is manufactured by the use of dye or coloring agent to impart a certain color; or

does not conform to the standards as prescribed under the Bureau of Indian Standards Act, 2016 and such other standards as may be prescribed; or is spoiled or damaged or is fungus-infested and is harmful for Live-stock and poultry; **11 of 2016.**

(2) "Appellate Authority" means the authority referred to in section 15;

(3) "Authorised Agent" means any person who, under an agreement or contract with a licensed manufacturer and or dealer, deals with the storage, distribution, transportation and sale of Live-stock feed, poultry feed and mineral mixtures;

(4) "Company" means a company as defined in clause (20) of section 2 of the Companies Act, 2013; **18 of 2013.**

(5) "Complete Feed" or "Total Mixed Ration" means a nutritionally adequate feed for animals prepared using ground roughages and concentrate feed ingredients in suitable combination to be fed as a single feed mixture in the form of mash, pellet or block;

(6) "Compound Feed" means any ground, pelleted, crumbled or mixture feed as per the specifications prescribed under the Bureau of Indian Standards Act, 2016 and such other specifications as may be prescribed; intended for the feeding of Live-stock and poultry according to growth, production and reproductive status; **11 of 2016.**

(7) "Co-operative society or Milk Union or Farmers Producer Organisation" means any association, organisation or entity registered under the Gujarat Co-operative Societies Act, 1961 or the Multi-State Co-operative Societies Act, 2002 or any other such corresponding Act; **Guj. X of 1962. 39 of 2002.**

(8) "Crumble" means pelleted feed in granular form;

(9) "Distributor or Dealer" means a person or company or firm or Co-operative society or milk union or Farmers Producer Organization who distributes Live-stock feed, poultry feed, mineral mixture, and /or sells Live-stock feed, poultry feed, mineral mixture on a wholesale basis to vendors for retail sale;

(10) "Expert Committee" means a committee constituted under section 5;

(11) "Feed Analysis" means the procedure of feed analysis to verify moisture, crude protein, crude fibre, acid insoluble ash, gross energy, amino acids and other parameters of Live-stock and poultry feed;

(12) "Feed Analytical Laboratory" means a laboratory for the purpose of analysing samples of Live-stock feed, poultry feed and mineral mixtures;

(13) "Feed Ingredient" means a component part, constituent part, or any mixture added to Live-stock feed, poultry feed and mineral mixture;

(14) "Firm" means a firm or partnership firm registered under the Indian Partnership Act, 1932; **9 of 1932.**

(15) "Government" means the Government of Gujarat;

(16) "Importer" means any person who imports any Live-stock feed, poultry feed, mineral mixture for the purpose of sale or supply in India;

(17) "License" means any license issued under section 4;

(18) "Licensee" means a holder of license for the manufacture or processing of Live-stock feed, poultry feed and mineral mixtures;

(19) "Live-stock" means all animals reared in an agricultural background for labour or for the production of milk, meat, fur, leather or wool etc.;

(20) "Live-stock Feed" means any simple or composite product which is in compounded, grounded, pelleted, crumbled, mashed, extruded or mixed form and containing a balance of various nutrients, which can fully or partially meet the nutritional requirements of Live-stock and which when fed helps in their maintenance, growth and production capacity;

(21) "Manufacturer" means a person/company/firm/Co-operative society/milk union/Farmers Producer Organization (FPO) engaged in the manufacture or processing of Live-stock feed, poultry feed and mineral mixtures;

(22) "Mineral Mixture" means a mixture of essential macro and micro mineral elements in powder form with or without salt, used as a dietary supplement;

(23) "Misbranded" means misuse of a registered trade name;

(24) "Pellet" means a compressed food made by compacting and forcing by any mechanical process;

(25) "Poultry Feed" means, in scientific terms, a precisely formulated mixture of ingredients designed to meet the specific nutritional requirements for optimum growth, health and productivity of poultry birds (such as chickens, emus, guinea fowl, quail, ducks, turkeys and geese, etc.). it is a carefully calculated mixture of carbohydrates, proteins, fats, vitamins and minerals, tailored to the age, breed and purpose (e.g. egg production or meat production) of the bird;

(26) "Poultry" means birds raised for meat or egg production and includes birds such as Chicken, Emu, Guinea Fowl, Quail, Duck, Turkey and Goose etc;

(27) "prescribed" means prescribed by rules made under this Act;

(28) "Production/Manufacture" means the process of making or producing Live-stock feed, poultry feed and mineral mixtures;

(29) "Quality Control" means the process of checking the Live-stock feed, poultry feed and mineral mixture while it is being manufactured and the manufactured Live-stock feed, poultry feed and mineral mixture product to ensure that the product is as per the standards as prescribed under the Bureau of Indian Standards Act, 2016 and such other standards as may be prescribed;

11 of 2016.

(30) "Referral Laboratory" means a laboratory authorised by the Controlling Authority for the purpose of analysing referral samples of Live-stock feed, poultry feed and mineral mixtures in case of disputes;

(31) "Sale" means the transfer of ownership, whether oral or in writing, in respect of Live-stock feed, poultry feed or mineral mixture, paid or partly paid or promised or partly promised in return for a price;

(32) "Standard Live-stock feed or poultry feed or mineral mixture" means any Live-stock feed or poultry feed or mineral mixture complying with as prescribed under the Bureau of Indian Standards Act, 2016 and such other standards as may be prescribed;

11 of 2016.

(33) "Storage" means the placing and keeping of Live-stock feed, poultry feed and mineral mixtures in a special place for future use/distribution/sale, etc.;

(34) "Sub-standard Live-stock feed or poultry feed or mineral mixture" means any Live-stock feed or poultry feed or mineral mixture which does not comply with as prescribed under the Bureau of Indian Standards Act, 2016 and such other standards as may be prescribed;

11 of 2016.

(35) "Vendor" means any person/company/firm/Co-operative society/milk union/Farmers Producer Organization (FPO) to whom any approved Live-stock feed/poultry feed/mineral mixture is sold or delivered by the manufacturer or importer for the purpose of retail sale to farmers or end users.

CHAPTER II

REGULATION AND LICENSING

Licensing Authority/ Controlling Authority, etc.

3. (1) The Director of Animal Husbandry shall be the Controlling Authority for the purposes of this Act.

(2) The Regional Joint Director of Animal Husbandry authorised by the Government not below the rank of Joint Director of Animal Husbandry (Class-1), shall be the Licensing Authority for the purposes of this Act.

(3) An officer not below the rank of an Assistant Director of Animal Husbandry (Class-2) authorised by the Government shall be the Live-stock feed, Poultry Feed and Mineral Mixture Inspection Officer for the purposes of this Act.

(4) The powers and functions of the Licensing Officer and the Live-stock feed, Poultry Feed and Mineral Mixture Inspection Officer shall be such as may be prescribed.

Licensing.

4. (1) Any person, firm, company, co-operative society, milk union or farmers producer organization shall not carry on the business of manufacture, storage, distribution and sale of Live-stock feed, poultry feed and mineral mixtures in any kind of goods unless permission is granted in accordance with the terms and conditions of the license issued by the licensing authority under this Act.

(2) The business operators of Live-stock feed, poultry feed and mineral mixtures business who are already carrying on the business of manufacture, sale or distribution shall obtain a license within such time as may be prescribed.

(3) If the application for license is not submitted within the time limit prescribed under sub-section (2), the Licensing Authority may order the closure of all such Live-stock feed, poultry feed and mineral mixture feed business operations carried on by such person firm, company, co-operative society, milk union or farmers producer organization.

(4) Separate license shall be required for each business or manufacturing premises.

(5) The procedure for application for license and fee for license, issue of license, refusal to issue license, issue of duplicate license, cancellation of license, renewal of license, etc. shall be such as may be prescribed.

Expert Committee.

5. (1) The Government may, by notification in the Official Gazette, establish an Expert Committee to advise on all matters relating to licensing and quality control of the manufacture of Live-stock feed, poultry feed and mineral mixtures and to implement the provisions of this Act and the rules made thereunder. The powers and functions of the Expert Committee shall be such as may be prescribed.

(2) The Expert Committee shall consist of the following members, namely: -

1.	Additional Chief Secretary / Principal Secretary/Secretary, Animal Husbandry Department;	Chairman
2.	Director of Animal Husbandry;	Member Secretary
3.	Head of Animal Nutrition Department, Kamdhenu University / Scientist / Expert;	Member
4.	Head of Poultry Research Station, Kamdhenu University / Scientist / Expert;	Member
5.	Joint Director of Animal Husbandry (Dairy);	Member
6.	Joint Director / Deputy Director, Bureau of Indian Standards, Ahmedabad;	Member
7.	Deputy Director/Authorized Officer, Food Safety and Standards Authority of India, Ahmedabad;	Member

CHAPTER III

SPECIFICATIONS

Conditions for manufacturing.

6. (1) The licensee shall be bound to comply with the standards prescribed for the manufacture or processing of Live-stock feed, poultry feed and mineral mixture.

(2) The Live-stock feed, poultry feed and mineral mixture manufactured or processed by the licensee shall be tested in the prescribed manner.

(3) The other conditions for manufacturing Live-stock feed, poultry feed and mineral mixtures shall be such as may be prescribed.

Specifications/ Standards.

7. The specifications/standards related to manufacturing, sale, distribution and storage of Live-stock feed, poultry feed and mineral mixtures shall be as follow, namely: -

(a) The specifications/standards set out in section 6 shall apply to, -

(i) Live-stock feed, poultry feed and mineral mixtures manufactured in the State and sold within the State.

(ii) Live-stock feed, poultry feed and mineral mixtures manufactured in other States and brought into the State for distribution/sale/storage.

(iii) Live-stock feed, poultry feed and mineral mixtures manufactured in other countries and imported into the State for distribution/sale/storage in the State.

(b) The manufacturer shall follow the standards/norms recommended by the Indian Bureau of Standards (BIS), recommendations made by the Expert Committee and the standards/ specifications recommended by the Indian Council of Agricultural Research (ICAR).

Provided that if there is no standards of Indian Bureau of Standards or the Indian Council of Agricultural Research available for any recognised species, the Expert Committee shall recommend to the Government for prescribing new standards.

11 of 2016.

(c) The label of the bag/container of Live-stock feed, poultry feed and mineral mixture shall contain all the information / details as prescribed under the Bureau of Indian Standards Act, 2016 and such other standards as may be prescribed.

(d) Live-stock feed, poultry feed and mineral mixture shall not contain any prohibited antibiotics or pharmacologically active substances under any circumstances.

Regulation of Sale.

8. The regulation of sale of Live-stock feed, poultry feed and mineral mixture shall be as follow, namely: -

(i) Any person, firm, company, co-operative society, milk union or farmers producer organization shall not sell or display for sale or deliver to any authorised agent or send for the purpose of sale any Live-stock feed, poultry feed and mineral mixture which does not comply with the provisions of section 7.

(ii) No person shall sell or store Live-stock feed, poultry feed and mineral mixture except purchasing it from licensee, in accordance with the specifications mentioned under section 7.

(iii) Any person, firm, company, co-operative society, milk union or farmers producer organization shall not manufacture, process or store for sale or distribution any Live-stock feed, poultry feed and mineral mixture, -

(a) If it contains any harmful substance or toxic substance or anti-nutritional factors or inert material in excess of the prescribed quantity;

(b) If adulterated or misbranding is found;

(c) If the provisions of the Act or any rules made there under are violated or contravened.

(iv) No person, firm, company, co-operative society, milk union or farmers producer organization shall engage in any illegal/unfair/deceptive trade practice for the purpose of promoting the sale, supply, use and consumption of Live-stock feed, poultry feed and mineral mixture or adopt any unfair or deceptive practice including the practice of making any statement, whether orally or in writing or by visible representation which –

(a) falsely represents that the Live-stock feed, poultry feed and mineral mixture are of a particular standard, quality, quantity, or grade-composition.

(b) makes a false or misleading representations concerning to the necessity or usefulness.

(c) gives to the public any guarantee of the efficacy that is not based on adequate or scientific justification thereof.

(v) Any Live-stock feed, poultry feed and mineral mixture shall be deemed to be adulterated within the meaning of this Act, if its composition, strength, quality and purity fail to meet the standards prescribed under the Bureau of Indian Standards Act, 2016 and such other standards as may be prescribed. **11 of 2016.**

(vi) A Live-stock feed, poultry feed and mineral mixture shall be deemed to be misbranded within the meaning of this Act, -

(a) If the print on any container or the label or package of any Live-stock feed, poultry feed or mineral mixture bears any statement, device that is false, misleading, deceptive or likely to create an erroneous impression, regarding its composition, strength, quality, purity and safety;

(b) If it is an imitation or substitution to resemble in such a manner as is likely to deceive, another already approved/licensed Live-stock feed, poultry feed or mineral mixture under the name by which it is sold or offered or exposed for sale and is not labelled plainly or such label is not affixed conspicuously so as to indicate its true character;

(c) If it is stated to be a product of any place or country of which it is not actually a product of such place or country;

(d) If an advertisement for any Live-stock feed, poultry feed and mineral mixture is misleading or deceiving or contravenes the provisions of this Act and the rules made thereunder.

Warranty and Recall procedure.

9. No manufacturer or distributor or agent or dealer of any approved Live-stock feed, poultry feed or mineral mixture shall sell the same unless the guaranteed analysis is given on "as is" or "as fed" basis and shall be guilty of an offence under this Act;

(a) If any licensee of Live-stock feed, poultry feed and mineral mixture considers or has reasons to believe that a Live-stock feed, poultry feed or mineral mixture which he has processed or manufactured or distributed does not comply with the standards prescribed under the Bureau of Indian Standards Act, 2016 and such other standards as may be prescribed, he shall immediately initiate procedures to withdraw such Live-stock feed, poultry feed and mineral mixture from the market and consumers stating the reasons for its withdrawal and inform the Licensing Authorities thereof;

(b) A licensee of Live-stock feed, poultry feed and mineral mixtures shall immediately inform the Licensing Authorities and co-operate with them, if he believes or has reasons to believe that the Live-stock feed, poultry feed and mineral mixtures he has placed on the market may be unsafe for consumers.

CHAPTER IV

FEED ANALYSIS

Testing laboratories and referral laboratory.

10. The Controlling Authority shall authorise the feed analytical or testing laboratories and referral laboratories for the purposes of this Act.

Analysis of samples, report.

11. Analysis of samples and report shall be as prescribed under the Bureau of Indian Standards Act, 2016 and such other standards as may be prescribed.

11 of 2016.

Testing of livestock feed, poultry feed and mineral mixtures.

12. An officer not below the rank of Assistant Director (Animal Husbandry) authorised by the Government shall have the power to test any Live-stock feed, poultry feed and mineral mixtures and send such samples to the laboratory for analysis and shall submit the report to the licensing authority.

Seizure of suspected livestock feed, poultry feed and mineral mixture.

13. If the licensing authority has reason to believe that any Live-stock feed, poultry feed or mineral mixture has been kept or exposed or offered for sale is in contravention of the provisions of this Act, he shall seize or hold such Live-stock feed, poultry feed and mineral mixture and shall keep or store in the premises or place where it was seized, or at an appropriate place as he may think fit.

Offences and penalties.

14. (1) Whoever, whether by himself or by any other person on his behalf manufactures, stores, distributes or sells a sub-standard livestock feed, poultry feed or mineral mixture, shall be liable to a penalty imposed by the licencing authority, which may extend to five lakh rupees and suspension of license for one year.

(2) Whoever, whether by himself or by any other person on his behalf has done an activity of misbranding or misleading trade practices for livestock feed, poultry feed or mineral mixture, shall be liable to a penalty imposed by the licencing authority, which may extend to five lakh rupees and suspension of license for three years.

(3) Whoever, whether by himself or by any other person on his behalf makes adulterated livestock feed, poultry feed or mineral mixture, his license shall be cancelled forthwith by the licensing authority, and -

(i) if such adulteration does not result in death of livestock or poultry, shall on conviction, be punished with imprisonment for a term which may extend to one year and with fine which may extend to five lakh rupees;

(ii) if such adulteration results in death of livestock or poultry, shall on conviction, be punished with imprisonment for a term which shall not be less than seven years, but which may extend to ten years and also with fine which may extend to ten lakh rupees;

(4) Any person who aids or abets, –

(i) for the offence under sub-section (1) shall be liable to penalty which may extend to three lakh rupees;

(ii) for the offence under sub-section (2) shall be liable to penalty which may extend to three lakh rupees;

(iii) for the offence under sub-section (3) shall on conviction, be punished with imprisonment for a term which may extend to six months and also with fine which may extend to three lakh rupees.

Appeal.

15. Appellate Authority;

(1) Any person aggrieved by an order of the licensing authority made under the provisions of this Act, may prefer an appeal to the Additional Chief Secretary/Principal Secretary/Secretary Animal Husbandry) to the Government of Gujarat, within a period of thirty days from the date of receipt of such order;

(2) No order shall be made under this section unless the person aggrieved has been given a reasonable opportunity of being heard;

(3) If the appeal is pending, the Additional Chief Secretary/ Principal Secretary /Secretary (Animal Husbandry) to the Government of Gujarat may direct that the such order shall not take effect until the appeal is disposed off;

(4) The Additional Chief Secretary/ Principal Secretary/Secretary (Animal Husbandry) to the Government of Gujarat may, while dealing with any appeal, may affirm, vary or amend the order in respect of which the appeal is filed;

(5) The decision of the Additional Chief Secretary/Principal Secretary/Secretary (Animal Husbandry) of the Government of Gujarat shall be final and conclusive.

Cognizance of offence.

16. No court shall take cognizance of an offence punishable under this Act except on a written complaint filed by the Licensing Officer.

CHAPTER V

MISCELLANEOUS

Exemption.

17. Nothing in this Act shall apply to, -

(a) the Live-stock feed, poultry feed or mineral mixtures produced, manufactured or prepared by farmers or persons engaged in agricultural business in raising Live-stock or poultry and for feeding Live-stock or poultry raised by them; or

(b) the Live-stock feed, poultry feed or mineral mixtures produced by universities or research institutions for research purposes.

Maintenance records, returns and annual report.

18. (1) The licensee shall maintain such books, accounts and records relating to his business in such form and in such manner, as may be prescribed.

(2) The licensee shall submit the returns and annual reports to the licensing authority, in such forms and in such manner, as may be prescribed.

Protection of action taken in good faith.

19. No suit, prosecution or other legal proceedings shall lie against any officer or member of the Expert Committee, Controlling Authority, Licensing Authority, Live-stock Feed, Poultry Feed and Mineral Mixture Inspection Officer or authorized officer for anything which is in good faith done or intended to be done in pursuance of this Act or any rule or order made thereunder.

Delegation of powers.

20. The Government may, by notification in the Official Gazette, delegate all or any of its powers under this Act to such officer as specified therein.

Duty of police officer.

21. It shall be the duty of a police officer to render assistance to any authority in the lawful exercise of his powers under this Act, when such assistance is reasonably requested.

Act not in derogation to any other law.

22. The provisions of this Act shall be in addition to, and not in derogation of the provisions of any other laws for the time being in force.

Power to make rules.

23. (1) The Government may, by notification in the *Official Gazette*, make rules for carrying out the purposes of this Act.

(2) All rules made under this section shall be laid for not less than thirty days before the State Legislature as soon as may be they are made, and shall be subject to rescission by the State Legislature or to such modification as the State Legislature may make, during the session in which they are so laid or the session immediately following.

(3) Any rescission or modification so made by the State Legislature shall be published in the *Official Gazette*, and shall thereupon take effect.

Power to remove difficulties.

24. (1) If any difficulty arises in giving effect to any provisions of this Act, the Government may, by a general or a special order published in the Official Gazette, make such provisions not inconsistent with the provisions of this Act or the rules made thereunder, as may be necessary or expedient for the purpose of removing the said difficulty:

Provided that no such order shall be made after the expiry of a period of three years from the date of commencement of this Act.

(2) Every order made under this section shall be laid, as soon as may be, after it is made, before the State Legislature.

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